

(i) A copy (in English and Hindi) of the Ministry of Mines Notification No. G.S.R. 345(E)., dated the 24th June, 2024, amending the Principal Notification No. G.S.R. 1220(E), dated the 19th December, 2018, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library. See No. L. T. 376/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Mines Notification No. S.O. 2628(E)., dated the 4th July, 2024, notifying Dr. Veena Kumari Dermal, Joint Secretary, Ministry of Mines as the administering authority for the purposes of the Offshore Areas Mineral (Development and Regulation) Act, 2002, issued under clause (a) of Section 4 of the said Act.

[Placed in Library. See No. L. T. 377/18/24]

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, if the House agrees, the lunch hour may be dispensed with and the House may also sit late till 8.00 p.m. today to avail the time allotted to the General Discussion on the Budget. ...*(Interruptions)*... Do, I have the leave of the House to dispense with the Lunch Hour and sit late today?

SOME HON. MEMBERS: Yes, Sir.

REGARDING ALLOWING A DISCUSSION UNDER APPROPRIATE RULE AND OTHER MATTERS

MR. CHAIRMAN: Hon. Members, I have received seven notices under Rule 267. Shri Sudhanshu Trivedi, Shri Ram Chander Jangra, Shri Surendra Singh Nagar, Ms. Swati Maliwal, Dr. John Brittas have demanded discussion on the tragic death of UPSC aspirants in Delhi due to negligence of authorities. Shri Pramod Tiwari, Member, has demanded discussion on the problems being faced by Bharat Immunologicals and Biologicals Corporation Limited and its employees. Shrimati Priyanka Chaturvedi has demanded discussion on corruption in the public infrastructure project undertaken by the Maharashtra State Government. Hon. Members, I gave due attention and sought counsel from other Members also. I find that youth demographic dividend of the country has to be nurtured. I further find that coaching has become virtually